

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. C.P. (IB)/797(MB)2023

IN THE MATTER OF

Union Bank of India ... Petitioner

Vs

Nandan Buildcon Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Smriti Shahani (PH)

For the Respondent: Adv. Avinash R. Khanolkar (PH)

ORDER

Counsel for the Respondent submits that the reply was filed yesterday. Counsel for the Petitioner prays for time to go through the same and address the arguments. In the interest of justice, the matter is adjourned to **08.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/